

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.215 – IA/749(AHM)2021
ITEM No. 216 – IA/778(AHM)2021
In
CP(IB) 247 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Surya Exim Ltd

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Ms. Pragati Bansal, Advocate a. w. Mr. Abeer Chawla, Advocate
For the Respondent	:Mr. Dhruvil H Merchant, Advocate for R-1 and R-2 (in IA/749(AHM)2021) Ms. Helly Parikh, Proxy Advocate a. w. Ms. Ina Jagad, Advocate for Mr. Aditya Gupta for R-3

ORDER

IA/749(AHM)2021 & IA/778(AHM)2021

Learned proxy counsel for the R-3 submits that a leave note has been circulated on behalf of the Respondent No. 3.

Learned counsel, Mr. Dhruvil Merchant appears for the R-1 and R-2 and submits that on 08.03.2024 proof of deposit of cost has been filed qua R-1 and R-2 as well as reply. R-1 and R-2 on 28.02.2024 vide Inward Diary Nos. 1363 and 1362, both are taken on record.

Further, learned proxy counsel, Ms. Helly Parikh for R-3 submits that reply has also been filed on behalf of R-3 on 29.02.2024 vide Inward Diary No. 1361. However, proof of deposit of cost is not reflecting.

No rejoinder has been filed to either of the reply to the respondents by the Applicant.

Since there is a leave note for adjournment in the matter on behalf of the R-3, the matter stands adjourned to 02.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)